

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

APPLICANT

C. P. Sharma

vs

Dr. V. S. Arunachalam

Secy & SA

DRDO

Order Sheet (contd)

My Defence & anr.

A.F. 1661/86(F)

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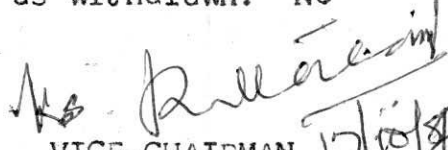

Date	Office Notes	Orders of Tribunal
	<p>at the Principal Bench. This point requires to be considered.</p> <p>3. To determine the afore-said point, for preliminary hearing and admission, the matter be posted before the Bench, as desired by the Applicant, on 22nd August, 1986.</p> <p align="center"><i>Patil</i> 18/8/86 (Venkatesh Patil) Registrar 18-8-86</p> <p><u>SO(J)</u></p>	
22.8.1986		<p>Party present in person.</p> <p>Application is admitted. Let notice be issued to the Respondents returnable within 30 days.</p>
25.8.86	<p>Application filed by the Applicant praying for early hearing to issue for Stay Order is added to file. The case is posted before Bench on 27.8.86.</p>	<p><i>L.H.A. Rego</i> (Ch. Ramakrishna Rao) Member (AM) Member (JM) 22.8.86 22.8.86</p>
25.8.86	<p>Admin. Notice at 25.8.86 issued to the Respondents</p> <p>Admin. Notice Served to R-2.</p>	<p>Applicant in person Shri Padmanabiah IV Respondent</p> <p>No interim order Respondent to file reply by 15/9/86 To be heard on 29/9/86 <i>Ch. Ramakrishna Rao</i> 28/8/86</p>

Date	Office Notes	Orders of Tribunal
28.8.86	<p>party in person present. Govt. advocate Sri. Mr. padmarajiah present for R. Application is adjourned to 29/9/86 at request.</p> <p>BT. 23 COCH.2.</p> <p>2 more copies of Appln. filed from Applicant added. R 5/9/86</p>	

Order Sheet (contd)

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A 1661/86

Date	Office Notes	Orders of Tribunal
4-9-86	Memo of Appearance filed by the C.C.S.C. in added.	(KSP)VG/(LHAR)AM OCTOBER 17, 1986.
	29.9.86 Adjournered to 17.10.86	Sri C.P. Sharma, applicant in the case is in person. Sri M.S. Padma- rajaiah, learned Standing Counsel for the Central Government appears for the respondents.
1-10-86	Counter filed by the Advocate for Respondents is added to the file.	After the case was heard at some length, the applicant files a memo praying for permission to withdraw this application with liberty reserved to approach Government for relief. Permission sought for is granted. Application is rejected as withdrawn. No costs.
7.10.86	IPO removed	
14-10-86	Rejoinder to the Reply filed by the Applicant is added to the file.	
17-10-86	Before The Hon'ble Mr Justice K.S. Pattaswamy - v.c The Hon'ble Sri L.H.A. Rego - MCA Sri C.P. Sharma - Applicant in person Sri M.S. Padmarajaiah for Resp. Application is Dis- missed as withdrawn	 VICE-CHAIRMAN  MEMBER (A)
22-10-86	Copy of the order sent to Applicant, Respondent and Adv. for Respondent. Also added.	

Date	Office Notes	Orders of Tribunal
86	Order dt 17-10-86 issued to R-2 in return back.	

OCTOBER 17, 1986.

Sri C.P. Sharma, applicant in the case is in person. Sri M.S. Padma-
rajaiah, learned Standing Counsel
for the Central Government appears
for the respondents.

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is rejected as withdrawn.
costs.

Sd/-
VICE-CHAIRMAN *17/10/86*

Sd/-
MEMBER (A) *17/10/86*



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SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE